

MINISTRY OF FINANCE**(Department of Revenue)**

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 19th July, 2017

(INCOME TAX)

S.O. 2259(E).—In exercise of the powers conferred under section 118 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes being satisfied that it is necessary in the Public interest to do so hereby rescinds the following Notifications of the Government of India, Ministry of Finance, Department of Revenue, Central Board of Direct Taxes *vide* numbers as specified below, except as respects things done or omitted to be done before such recession namely :-

- (i) S.O. 1614(E), dated the 26th September, 2006, published in the Gazette of India Extraordinary, Part II, Section 3, sub-section (ii), dated the 26th September, 2006;
- (ii) S.O. 2024(E), dated the 30th November, 2007, published in the Gazette of India Extraordinary, Part II, Section 3, sub-section (ii), dated the 30th November, 2007; and
- (iii) S.O. 3250(E), dated the 25th October, 2013, published in the Gazette of India Extraordinary, Part II, Section 3, sub-section (ii), dated the 25th October, 2013.

2. This notification shall come into force with effect from the date of its publication in the Official Gazette.

[Notification No. 63/2017/ F. No. 189/1/2017-ITA.I]

DEEPSHIKHA SHARMA, Director